

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)  
No(s).30570/2010

(From the judgement and order dated 10/02/2010 in SBCWP  
No.8194/2008 , DBCSA No.22/2010 of The HIGH COURT OF RAJASTHAN  
AT JODHPUR)

STATE OF RAJASTHAN & ORS. Petitioner(s)

VERSUS

SHANKAR LAL PARMAR Respondent(s)  
(With office report )

- WITH SLP(C) NO. 14480 of 2011  
(With prayer for interim relief and office report)
- SLP(C) NO. 14789 of 2011  
(With prayer for interim relief and office report)
- SLP(C) NO. 14951 of 2011  
(With prayer for interim relief and office report)
- SLP(C) NO. 17093 of 2011  
(With office report)
- SLP(C) NO. 20326 of 2011  
(With prayer for interim relief and office report)
- SLP(C) NO. 22755-22756 of 2011  
(With prayer for interim relief)
- SLP(C) NO. 23246 of 2011  
(With office report)
- SLP(C) NO. 9847 of 2011  
(With office report)

Date: 13/09/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr.Manish Singhvi, AAG  
for Mr. Irshad Ahmad,Adv.  
  
Mr. V.N. Raghupathy, Adv.  
: 2 :

For Respondent(s) Mr.Rishabh Sancheti, Adv.  
Mr.Sumeer Sodhi, Adv.  
for Mr. T. Mahipal,Adv.  
  
Dr. Monika Gusain, Adv.  
Mr.Hariom Yaduvanshi, Adv.  
  
Mr.Puneet Jain, Adv.  
Ms.Anuradha Soni, Adv.  
  
Mr.H.D.Thanvi, Adv.  
Mr. Sarad Kumar Singhania, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Dr.Manish Singhvi, learned counsel/AAG for the State started his arguments at 11.40 a.m. and concluded at 12.05 p.m. Thereafter Mr.Rishabh Sancheti, learned counsel for the Respondent in SLP(C)No.30570/2010 started his arguments and was on his legs, when the Court rose for the day, leaving the matter as part-heard.

List these matters on 15th September, 2011 as part-heard.

(G.V.Ramana)  
Court Master

(Shashi Bala Vij)  
Asstt.Registrar